

Read -

The Hon'ble High Court, Bombay Circular dated 29.07.2021.

C I R C U L A R N O. 21/2021

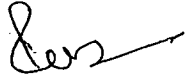
In view of the above Hon'ble High Court Circular, the undersigned is pleased to make following arrangement in respect of functioning of District Court, Sangli and its subordinate Courts.

- 1 All Courts shall continue to function in **ONE Shift** with judicial working of 3 hours and **100%** attendance of the **Judicial Officers and Staff members**. The **Judicial working** will be in One shift i.e. **from 11.00 A.M. to 02.00 P.M.** and **Office working from 10.30 A.M. to 2.30 P.M.** with following conditions:-
 - i) All Courts shall take up remand, bail urgent criminal and civil matters and matters pertaining to withdrawal of amount.
 - ii) The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
 - iii) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
 - iv) **All Courts shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
 - v) All the Judicial Officers and staff members shall remain stationed at their respective places of posting and shall not leave headquarter/station without permission of the Principal District and Sessions Judge/Presiding Officer.
- 2 In all the Courts only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case/work is over.
- 3 All the safety/precautionary measures set forth by the Central and state Government and all Covid-19 appropriate behavior/ protocols to be followed scrupulously.

This Circular shall come in force w.e.f. **02.08.2021** and shall remain in force **until further Order**.

All the Judicial Officers and staff members working on the establishment of District Court, Sangli and its subordinate courts should take note of this Circular and act accordingly.

District Court, Sangli.
Date:-31.07.2021.


(V. V. Patil)
Principal District & Sessions Judge,
S a n g l i.

O. No. 360 /2021.
District Court, Sangli.
Date:-31.07.2021.

Copy forwarded for information & necessary action to -

- 1) The Hon'ble Registrar General, High Court, Bombay.
- 2) The Judge, Family Court, Sangli.
- 3) The District Judge-I & II Addl. Sessions Judge, Sangli/Islampur.
- 4) The District Judge-III/IV/V/VI & Addl. Sessions Judge, Sangli.
- 5) The Adhoc District Judge-I/II & Addl. Sessions Judge, Sangli.
- 6) The Extra Jt. District Judge & Addl. Sessions Judge, Sangli.
- 7) The Extra Jt. District Judge & Addl. Sessions Judge, Sangli.
- 8) The Civil Judge Sr. Dn., Sangli/Islampur/Vita.
- 9) The Chief Judicial Magistrate, Sangli.
- 10) The Jt. Civil Judge Sr. Dn., Sangli.
- 11) The II/III/IV/V/VI/VII/VIII/IX Jt. Civil Judge Sr. Dn., Sangli.
- 12) The Member Secretary, District Legal Service Authority, Sangli
- 13) The Civil Judge Jr.Dn., Miraj/K.Mahankal/Jath/Atpadi/
Kadegaon/Palus/Tasgaon/Shirala.
- 14) The Jt. Civil Judge Jr.Dn., Sangli/Islampur/Miraj/Palus/Shirala/
Tasgaon/Vita/Kadegaon/Jath.
- 15) The II Jt. Civil Judge Jr., Dn., Sangli/Islampur/Miraj/Tasgaon/Vita
- 16) The III/IV/V/VI/VII Jt. Civil Judge Jr., Dn., Sangli.
- 17) The District Government Pleader, Sangli
- 18) The President Sangli Bar Association, Sangli
- 19) The President of Taluka Bar Associations in Sangli District.
- 20) The Superintendent of Police, Sangli
- 21) The Superintendent of Sangli District Prison, Sangli.
- 22) The Court Manager, District Court, Sangli.
- 23) The Superintend (Admin/Judicial/Record) District Court, Sangli.
- 24) The Asst. Supdt. (C & F/M & S) District Court, Sangli.
- 25) The Computer Section, District Court, Sangli.
(For email & Website Publication)
- 26) Notice Board
- 27) Officer Copy.